ASSAM ACT XV OF 1970

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(Received the assent of the Governor on the 25th September, 1976)

THE ASSAM PANCHAYAT (AMENDMENT) ACT, 1970

[Published in the Assam Gazette, Extraordinary, dated the 1st October, 1970]

An Act

further to amend the Assam Panchayat Act, 1959

Preamble. Whereas it is expedient further to amend the Assam Panchayat Act, 1959, hereinafter called the Assam Act principal Act, in the manner hereinafter appearing; XXIV of 1959.

It is hereby enacted in the Twenty-first Year of the Republic of India as follows:—

Short title, extent and commence-ment.

1. (1) This Act may be called the Assam Panchayat (Amendment) Act, 1970.

(2) It shall have the like extent as the principal

(3) It shall come into force at once.

Amendment of section 2. (1) In section 24A(3) (i) of the principal Act, the words "The Deputy Commissioner" shall be sub-24A(3) of stituted by the words "The President of Mahkuma Assam Parishad".

of 1959. (2) In section 24A(3) (ii) of the principal Act, the words "The Subdivisional Officer" shall be substituted by the words "The Vice-President of the Mahkuma Parishad."

Amendment of Commissioner" shall be substituted by the words section 24A (5) of The President of the Mahkuma Parishad".

Assam Act
XXIV of

(2) In section 24A(5) (ii) the words "The Subdivisional Officer" shall be substituted by the words "The Vic -President of the Mahkuma Parishad".

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AGF (Law) 23/70-5,500-21-1-71.

1959.